



**HIGH COURT OF SIKKIM
Record of Proceedings**

Court No.3

from them. It was precisely for this reason that the petitioner had to approach this court by filing the present writ petition seeking the reliefs thereunder.

This court is of the considered view that at this juncture it would be sufficient if a direction is issued to the state respondents to consider the two communications (*supra*) within a period of three months from today.

The petitioner may also be given a personal hearing before a decision is taken in this regard and the decision shall, thereafter, be communicated to the petitioner in writing.

The writ petition stands disposed of accordingly.

Judge

Index: ~~yes~~/No
Internet: yes/~~No~~

bp/sdl